

ITEM NO.28

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Petition(s) for Special Leave to Appeal (C) No(s). 340/2023

RAMMI DEVI & ORS.

Petitioner(s)

VERSUS

BHAGWANDAS & ORS.

Respondent(s)

Date : 21-07-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Pramit Saxena, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Despite due service on respondent no.2, there is no appearance.

Ld. Counsel for petitioner submits that since respondent nos.1 and 3 are residing at the same address. Let notice be issued at the same address. Fresh steps have already been taken. In addition, notice be also served through the concerned MACT, upon furnishing particulars in this regard within two weeks time.

List again on 08.09.2023.

VIVEK SAXENA
Registrar

pm